BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO. 37 OF 2024

IN

ORIGINAL APPLICATION NO. 162 OF 2024

IN THE MATTER OF:

MOHIT RAWAL ……APPLICANT

VERSUS

STATE OF U.P. & ORS. ……..RESPONDENT(s)

INDEX

S.No.	PARTICULARS	PAGE NO.
1.	RESPONSE ON BEHALF OF DISTRICT MAGISTRATE, SHAMLI IN COMPLIANCE OF THE ORDER DT. 07.02.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL	
	ANNEXURES	
2.	COPY OF THE CLOSURE ORDER DT. 02.04.2024 ANNEXED HEREWITH AS ANNEXURE A-1	

3.	**COPY OF THE CPCB GUIDELINES ANNEXED HEREWITH AS ANNEXURE A-2.**	
4.	**COPY OF THE INSPECTION REPORT DT. 25.09.2024 ANNEXED HEREWITH AS ANNEXURE A-3.**	
5.	**COPIES OF THE CLOSURE ORDER DT. 22.10.2024 ANNEXED HEREWITH AS ANNEXURE A-4.**	
6.	**COPY OF THE LETTER DT. 14.05.2025 ANNEXED HEREWITH AS ANNEXURE A-5**	

DATE: 15.05.2025

PLACE: SHAMLI

THROUGH COUNSEL

BHANWAR PAL SINGH JADON

STANDING COUNSEL FOR STATE OF U.P.

EMAIL- bhanwar09jadon@gmail.com

Ph: 9639286572

BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO. 37 OF 2024

IN

ORIGINAL APPLICATION NO. 162 OF 2024

IN THE MATTER OF:

MOHIT RAWAL **.....APPLICANT(S)**

VERSUS

STATE OF UTTAR PRADESH & ORS. **.....RESPONDENT**

RESPONSE ON BEHALF DISTRICT MAGISTRATE, SHAMLI IN COMPLIANCE OF THE ORDER DATED 07.02.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL NEW DELHI

I, Arvind Kumar Chauhan aged about 43 years S/o Lakshmi Narayan, presently posted as District Magistrate, Shamli, do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present response.

2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND OF THE MATTER

3. That in the present matter, the applicant has raised the grievance against illegal establishment of Layer Poultry Farm by M/s Malik Agro Overseas, Vill. Myan Kasba, Tehsil Unn, Shamli not in compliance with the siting criteria mentioned in the guidelines for establishment of layer poultry farm.

4. That this Hon'ble Tribunal vide order dt. 20.02.2024 disposed of the Original Application in the present matter. That the relevant portion of the order has been reproduced herein for ready reference.

"....3. The original application was disposed of by directing the Member Secretary, Uttar Pradesh Pollution Control Board (UPPCB) to consider the grievance of the applicant and do the needful.

4.Submission of the applicant is that in compliance of the order of the Tribunal, no action has been taken by the UPPCB.

5.Mr. Pradeep Misra, Advocate accepts notice on behalf of UPPCB and submits that in pursuance to the order of the Tribunal, UPPCB has already passed the order dated 02.04.2024 under Section 31(A) of Air

(Prevention and Control of Pollution) Act, 1981 prohibiting the project proponent from proceedings further with the project. He is permitted to file the reply in the form of an affidavit disclosing the action taken in pursuance to the order of the Tribunal within six weeks....

II. <u>COMPLIANCE BY UTTAR PRADESH POLLUTION CONTROL BOARD (UPPCB)</u>

5. That in compliance of the aforementioned order dt. 20.02.2024, the inspection of the said poultry farm was carried out by UPPCB on 16.03.2024. That during the said inspection, no construction was found at the proposed site of poultry farm. However, the proposed site was not found in compliance to the siting criteria for construction of layer poultry farm issued by CPCB.

6. That furthermore, the Regional Officer, UPPCB, Muzaffarnagar has written a recommendation letter dt. 19.03.2024 to the H.O. UPPCB, Lucknow to issue closure order to the Project Proponent. Subsequently, the UPPCB issued a closure order dt. 02.04.2024 to the Project Proponent with respect to the Khata No. 93, Khasra No. 84M to not to construct any layer poultry farm upon the proposed site.

A Copy of the Closure order dt. 02.04.2024 has been annexed herewith as **ANNEXURE A-1.**

7. That pursuant to the same the applicant has filed an Execution application in the present matter. That vide the said Execution Application, the applicant has submitted a grievance that while passing the aforementioned closure order dt. 02.04.2024, the UPPCB has not taken in consideration the additional Khasra No.'s i.e. 93, 85, 87 and 89.

8. That in reference to the above, the UPPCB, Muzaffarnagar carried out the inspection of the above mentioned Khasras along with the complainant on 25.09.2024. However, during the said inspection, no construction was found carried out on the mentioned additional khasra nos. However, the proposed additional khasra nos. were found to be in violation of the siting criteria guidelines issued by CPCB for poultry layer farm construction.

A Copy of the CPCB guidelines has been annexed herewith as **ANNEXURE A-2.**

A Copy of the inspection report dt.25.09.2024 has been annexed herewith as **ANNEXURE A-3.**

9. That further on recommendation of the Regional Officer, UPPCB, Muzaffarnagar, H.O. UPPCB, Lucknow issued the closure order dated 22.10.2024 including the additional Khasra nos. 93, 85, 87, 89 along with the additional Khasra no.s mentioned in the earlier closure order. Further, prohibiting any type of construction of poultry layer farm any piece of Khasra nos.

A Copy of the closure order dt. 22.10.2024 has been annexed herewith as **ANNEXURE A-4.**

III. COMPLIANCE OF THE CHIEF VETERINARY OFFICER (CVO) SHAMLI

10. That it is pertinent to submit that a Letter of Comfort dt. 30.06.2023 for the establishment of a 60,000 bird capacity layer farm in Kalamaajra, District Shamli was issued by the Director, Animal Husbandry Department, U.P. Government.

11. That after receiving the Letter of Comfort, the Project Proponent purchased the said land for the poultry farm which had been earlier found suitable by the District-Level Committee.

IV. DIRECTIONS ISSUED BY THE DEPONENT

12. That the Deponent vide letter dt. 14.05.2025 has issued directions to the UPPCB, Muzaffarnagar/ Shamli and the Chief Veterinary Officer, Shamli to ensure that further appropriate actions shall be taken in compliance with the orders passed by this Hon'ble Tribunal.

A Copy of the letter dt. 14.05.2025 has been annexed herewith as **ANNEXURE A-5.**

13. That the deponent is duty bound to fulfil the obligation which are assigned under the law and directions passed by this Hon'ble Tribunal. The Deponent is fully committed to ensure strict adherence to the orders of this Hon'ble Tribunal and undertakes to faithfully comply with any further directions or instructions that may be issued by this Hon'ble Tribunal, without demur or delay.

14. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

Cancelled NOTARIAL Cancelled NOTARIAL

DEPONENT

VERIFICATION

Verified at Shamli on this 14 day of May, 2025, that the contents of the above affidavit from paragraphs 1 to 16 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

09.4.24

Annexure A-1

संदर्भ संख्या ...H0899...../सी–3/वायु 609/2024...../2024 दिनांक 02/4/2024

सेवा में,

पंजीकृत

मै0 मलिक एग्रो ओवरसीज केरटू
ग्राम म्यान कस्बा, तहसील–ऊन, जिला शामली।
द्वारा संस्थापक श्री शशांक मलिक पुत्र श्री सुभाष मलिक,
निवासी 26 साउथ सिटी, दिल्ली रोड,सहारनपुर,
तहसील व जिला सहारनपुर,

विषयः–वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1981 यथासंशोधित की धारा 31ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। उक्त संबंध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण में योजित ओ.ए. सं0–162/2024 मोहित रावल एवं अन्य बनाम स्टेट ऑफ उ0प्र0 एवं अन्य में पारित आदेश दिनांक 20.02.2024 के के सुसंगत अंश निम्नवत् है–

1- "In this original application, the Applicant has raised the grievance against establishment of layer poultry farm by Respondent No. 15, in the name of Malik Agro Overseas, in the close proximity of residential areas of Kalamajra and Miyan Kasba Villages, District Shamli, Uttar Pradesh.
2- The Applicant has alleged that the said project proponent had illegally availed approval and there is a lack of prior Environmental Clearance (EC) and violation of conditions stipulated by Respondent No. 14 in the process of establishment of layer poultry farm.
3- The OA raises substantial issue relating to compliance of environmental norms. Having regard to the nature of grievance raised in the OA, we are of the opinion that the issue needs to be first looked into by the Member Secretary, State Pollution Control Board who will ascertain the correct factual position after obtaining the status from the spot and also the status of various environmental clearances which are 2 required by the project proponent and, if any, violation is found will take appropriate action in accordance with law.
4- Hence, we dispose of the OA directing the Member Secretary, SPCB to do the needful in terms of the above in accordance with law expeditious----"

उपरोक्त के अनुपालन में क्षेत्रीय कार्यालय मुजफ्फरनगर के प्राधिकृत अधिकारियो द्वारा संदर्भित प्रस्तावित उद्योग स्थल का निरीक्षण दिनांक–16.03.2024 को किया गया। निरीक्षण के समय पाया गया कि प्रश्नगत पॉल्ट्री फार्म की स्थापना के सम्बन्ध में कोई भी निर्माण कार्य होता हुआ नही पाया गया। शिकायतकर्ता द्वारा हस्तगत कराये गये संदर्भित स्थल की रजिस्ट्री/दस्तावेज के अनुसार जनपद शामली के तहसील ऊन, परगना बिडौली, ग्राम कालामजरा के खाता सं0–93, खसरा सं0–84म रकबई 0.9320 हे0 व खसरा 84म रकबई 0.6290 हे0 कुल रकबा 1.5610 हे0 में से 0.2050 हे0 मै0 मलिक एग्रो ओवरसीज केरटू द्वारा संस्थापक श्री शशांक मलिक पुत्र श्री सुभाष मलिक निवासी 26 साउथ सिटी, दिल्ली रोड,सहारनपुर तहसील व जिला सहारनपुर द्वारा भूमि को उ0प्र0 कुक्कुट विकास नीति 2022 योजना के अन्तर्गत एक कॉर्मिशयल लेयर फार्म की स्थापना के लिए क्रय किया गया है, जिसकी पुष्टि मुख्य पशुचिकित्सा अधिकारी के पत्र दिनांक 13.06.2023, जोकि रजिस्ट्रार तहसील ऊन जनपद शामली को संबोधित है, मे उल्लेख किया गया है कि "उ.प्र. कुक्कुट विकास नीति–2022 के अन्तर्गत श्री शशांक मलिकपुत्र श्री सुभाष मलिक, निवासी 26 साऊथ सिटी, दिल्ली रोड, सहारनपुर द्वारा मलिक एग्रो ऑवरसीज के नाम से ग्राम–म्यान कस्बा, पोव–बिडौली, ऊन शामली में 60000 पक्षियों की 01 कामर्शियल लेयर इकाई स्थापित करने हेतु एम.ओ.यू. नं. 23/AH/0000014447 पर हस्ताक्षर किये है," से भी होती है। बोर्ड द्वारा उक्त स्थल पर पॉल्ट्री फार्म निर्माण के सम्बन्ध में स्थापना हेतु अनापत्ति प्रमाण पत्र निर्गत नही है। निरीक्षण के समय पाया गया कि प्रश्नगत स्थल से ग्राम काला माजरा की आबादी लगभग 300 मीटर तथा राजकीय प्राथमिक विद्यालय की दूरी लगभग 200 मीटर उत्तर दिशा में एवं ग्राम म्यान कस्बा की आबादी लगभग 300 मीटर

पश्चिम–दक्षिण दिशा में स्थित है। स्थल पॉल्ट्री फार्म स्थापना के सम्बन्ध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड दिल्ली द्वारा जारी गाईडलाइन जनवरी 2022 में बिन्दु सं0–7 पर उल्लिखित साइटिंग क्राईटेरिया के अनुरूप नहीं है।

अतः उक्त संबंध में क्षेत्रीय अधिकारी मुजफ्फरनगर की आख्या एवं संस्तुति दिनांक 19.03.2024 के आधार पर साइटिंग क्राइटेरियाँ के विपरीत स्थल पर स्थापित हो रहे पोल्ट्री फार्म को जनहित एवं जनस्वास्थ्य को बनाये रखने के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त आपके प्रस्तावित उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है–

1. जनपद शामली के तहसील ऊन, परगना बिडौली, ग्राम कालामजरा के खाता सं0–93, खसरा सं0–84म रकबई 0.9320 हे0 व खसरा सं0 84म रकबई 0.6290 हे0 कुल रकबा 1.5610 हे0 में से 0.2050 हे0 भूमि पर प्रस्तावित पोल्ट्री फार्म/लेयर फार्म का किसी प्रकार का निर्माण कार्य कदापि न किया जाए।

अतः आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें, अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके प्रस्तावित उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा। सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी,(वृत्त–3)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, शामली।
2. मुख्य पशु चिकित्साधिकारी, शामली।
3. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का समयबद्ध रूप से अनुपालन कराना सुनिश्चित करे।

Atulesh yadav.
मुख्य पर्यावरण अधिकारी,(वृत्त–3)

Environmental Guidelines for Poultry Farms

Central Pollution Control Board
(Ministry of Environment, Forest and Climate Change, Govt. of India)
Parivesh Bhawan, East Arjun Nagar
Delhi-110032

(January 2022)

CONTENT

	Particulars	Page no
1.	Background	03
2.	Poultry farming	03
3.	Poultry Farming Process	04
	3.1 Breeder Farms	05
	3.2 Hatchery Farm	05
	3.3 Layer (Egg Production)	05
	3.4 Broiler 3.4.1 Deep Litter System 3.4.2 Cage System	06
4.	Classification of poultry farms	06
5.	Environmental issues & Current practices to address the environmental issues in Poultry Farms	07
	(i) Gaseous emission (NH3 & H2S) and Feed Mill Dust	07
	(ii) Solid Waste	07
	(iii) Waste water generation from cleaning operation	08
	(iv) Other issues	08
6	Environmental Guidelines for Poultry Farms	08
	6.1 Gaseous emission (NH_3 & H_2S) and Feed Mill Dust	08
	(i) Minimization of odour/gaseous pollution	08
	(ii) Dust from Feed Mills	09
	6.2 Management of solid wastes (Solid Wastes contains Manure/litter, Hatchery Debris and Dead Birds)	09
	(i) Manure handling and disposal	09
	(ii) Hatchery waste	10
	(iii) Dead bird disposal	10
	6.3 Waste water Management	11
	6.4 Other Issues	12
7	Siting criteria	12
8	Regulatory/ Monitoring Mechanism for Poultry Farms	13

1.0 Background

Guidelines for Poultry farms were developed in the year 2015, which was applicable to poultry farms handling above 1.0 lac birds. As per CPCB classification of industrial sectors, 'Poultry, Hatchery and Piggery' are categorized into 'Green .

In the matter of O.A. No. 681 of 2017, Hon'ble NGT, passed the following order on 16th September, 2020:

> '...'*Accordingly we allow this application and direct CPCB to revisit the guidelines for categorizing the poultry farms as Green category and exempting their regulation under Air, Water & EP Act. CPCB may issue fresh appropriate orders within three months and in if no further order is issued, all the State PCBs/PCCs will require enforcement of consent mechanism under the above acts after 01.01.2021 for all Poultry Farms above 5000 birds in the same manner as is being done for farms having more than one lac birds. Till then, even without such consent mechanism, the state PCBs/PCCs may strictly enforce the environmental norms and take appropriate remedial action against the any violation of water, air and soil standards statutorily laid down."*

Subsequent to the aforesaid order, Hon'ble NGT (PB) in the matter of O.A. No. 320/2021 (Gauri Maulekhi Vs. Union of India &Ors) passed the following order on 10.12.2021

> *"...Accordingly, we direct that while the impugned guidelines be immediately enforced, all poultry farms above 5000 birds will also be covered by the said guidelines latest from 1.1.2023. The siting criteria should apply to all consents/renewals hereafter for the above size of the poultry farms. CPCB may issue revised guidelines to all the State PCBs/PCCs in terms of the above order within one month."*

2.0 Poultry farming

Poultry farms refers to breeding, hatcheries, layer and broiler farms. Poultry farming is the rearing of domesticated birds such as chickens, turkeys, ducks, goose etc. for the purpose of farming meat or eggs for food. Chickens raised for eggs are usually called laying hens or layers while chickens raised for meat are often called broilers. Chicken are most numerous and popular domesticated poultry species, while other species, e.g. duck, goose form a very small proportion of activities in comparison. Poultry farming in India has witnessed a spectacular growth and transformed itself into a vibrant agri- industry. The leading states having poultry farms are Tamil Nadu, Andhra Pradesh, Telangana, West Bengal followed by Maharashtra, Karnataka, Assam, Haryana, Kerala and Odisha.

As per the 20thlivestock census carried out by Department of Animal Husbandry & Dairying, Ministry of Fisheries, Animal Husbandry & Dairying, the state-wise number of poultries (birds) are given below:

Sl.No.	States/UTs	Nos of Poultries (birds) in millions
1	Andhra Pradesh	107.863
2	Arunachal Pradesh	1.599
3	Assam	46.712
4	Bihar State	16.525
5	Chhattisgarh	18.711
6	Goa State	0.349
7	Gujarat	21.773
8	Haryana State	46.24
9	Himachal Pradesh	1.341
10	Jammu & Kashmir	7.366
11	Jharkhand	24.832
12	Karnataka State	59.494
13	Kerala State	29.771
14	Madhya Pradesh	16.659
15	Maharashtra	74.297
16	Manipur	5.897
17	Meghalaya	5.379
18	Mizoram	2.047
19	Nagaland	2.838
20	Odisha	27.439
21	Punjab	17.649
22	Rajasthan	14.622
23	Sikkim State	0.580
24	Tamil Nadu	120.781
25	Telangana State	79.999
26	Tripura	4.168
27	Uttar Pradesh	12.515
28	Uttarakhand	5.018
29	West Bengal	77.322
30	Andaman & Nicobar Islands	1.289
31	Chandigarh	0.048
32	Dadra Nagar Haveli	0.089
33	Daman & Diu	0.018
34	Delhi	0.043
35	Lakshadweep	0.226
36	Pondicherry	0.236
Total		**851.809**

3.0 Poultry Farming Process

The poultry farming consist of the following unit operations.

- Breeder Farms (Breeding)

- Hatchery Farm (Hatching)
- Layer farm &
- Broilers

3.1 *Breeder Farms(Breeding)*

Breeder farms specialize in the production of fertilized eggs for either broiler or egg production. Specific ratios of male/female breeders are used to ensure the fertility of hatching eggs. In India both layer and broiler breeders are predominantly housed in cages and the fertile eggs are obtained by artificial insemination. The eggs are collected daily, assessed for quality and stored in plastic / pulp trays in a controlled environment before being transferred to the hatchery for the production of commercial chicks. At the end of their productive phase, breeders are removed and sold for meat processing or byproducts.

3.2 *Hatchery farms (Hatching)*

The eggs collected from Breeder farms are hatched at special hatcheries. These are centralized facilities and receive fertilized eggs from its own or several other breeder farms. The eggs are stored for a period of 4 to 10 days before being placed in incubators that control temperature and humidity to stimulate embryonic development. Hatching typically takes 21 days. The chicks are vaccinated, graded for uniform quality and dispatched to destinations for further rearing. The day-old broiler chicks are delivered to broiler farms straight run (un-sexed). Chicks from egg laying stock are gender sorted and the female chicks alone are delivered for egg production while male chicks are killed and disposed-off.

3.3 *Layer (Egg production)*

In the layer farms, egg laying hens are reared for egg production. Typical egg laying cycle starts around 18 weeks age of the bird and continues upto 72–75 weeks of age and thereafter diminished gradually to become uneconomical. Birds less than six months of age are termed as pullets and are raised either on floor or on the cages little away from adult farms located in the same or at different premises. The birds are kept and raised in three different houses based on its age i.e. a) Chick house: 0 to 45 days, b) Grower House: 45 days to 18 weeks and c) Layer House: 18 weeks to 72 to 75 weeks. The birds start laying eggs from 18 weeks onwards.

There are two phases of growing period i.e. brooding and growing phase. The brooding phase extends from day one to three to four weeks depending upon the season of rearing. During this period, the birds are provided extra warmth in an enclosed quarter by means of gas brooders, electric hovers, infra-red bulbs or coal brooders. After this initial period, the birds are moved to growing establishments which are typically open houses. The brooding and growing houses may be deep litter type or cage type. After the completion of the growing phase, the birds are moved to laying cages where they remain there till the end of their laying cycle (72 to 75 weeks of age).

3.4 Broiler (Meat Production)

Broiler birds are raised especially for meat production for 40 to 45 days or up to weight gain of 2.5 to 3.0 Kg. Most of broiler birds gain slaughter weight (2.5 kg to 3.0 kg) within 40 to 45 days. Broilers are most commonly reared in deep litter shed, where feed and water is given by hanging feeder and watering. After cleaning of the deep litter shed, rice husk, saw dust, groundnut hulls, wood shavings, and dried leaves bed of 3" thickness is prepared by scratching. Chicks are moved in the shed freely. Depending on the weight of the bird, the birds are sold for slaughtering from 40th to 45thdays.

The rearing of birds is of two types:

3.4.1 Deep Litter System

Birds are kept on litter floor which is covered with different kinds of agro materials like rice husk, saw dust, groundnut hulls, wood shavings and dried leaves etc. depending on their availability. Initially, the depth of the agro material is approx 5 to 6 cm and then topped up by another 5 to 6 cm as the birds grow in size. The birds may remain on this system upto six weeks in case of broilers from where they go for slaughtering. In case of layer, they remain upto 18 weeks of age or may be shifted to cages. The majority of broilers are housed in deep litter sheds. Feed and water are provided manually in small farms and with automatic equipment in large farms.

3.4.2 Cage System

This is widely practiced system for housing commercial layers, breeder layers and of late even broiler breeders. The birds are generally housed in cages erected on raised platforms in open sheds. These cages are arranged in rows. Three or four birds are accommodated in each cage with provision of drinking water and feeding. The water is provided through a nipple fitted to a closed pipe running at head height of the bird. Feed is placed in a trough attached to the front of the cage and distributed often manually or by automation. The droppings of birds slip through perforations instantaneously and are collected on the floor.

4.0 Classification of Poultry Farms

Backyard poultry is typically owned by small and marginal farmer and comprises of few birds, largely for self-consumption and very small quantities get commercially sold. The poultry farming practiced by the rural and tribal farmers under free range or backyard or semi-intensive systems is usually referred to as rural poultry farming.

Based on the number of handling of birds, Poultry farms may be classified into three categories.

- Small (5,000-25,000 bird)
- Medium (above 25,000-1,00,000 birds).
- Large (above 1,00,000 birds)

The poultry farms under small category are in un-organized sector run by economically weaker farmers and are of rural background.

5.0 Environmental issues & Current practices to address the environmental issues in Poultry Farms

Environmental nuisance arising from poultry farms is due to the generation of NH_3 & H_2S gases causing odor, dust from feed mill, storage & management of Solid Waste (Manure, Dead Birds and Hatchery Waste) also causing odour & water from cleaning operations. Breeding of flies and rodents etc. are the other issues in poultry farms.

(i) Gaseous emission (NH_3 & H_2S) and Feed Mill Dust

- The gaseous emission viz Ammonia (NH_3) and Hydrogen Sulphide (H_2S) are emanated from the excreta generated from the birds causes odour. The odour is produced due to anaerobic conditions in the litter occurs due to its storage at one place for longer period. The general practice followed by poultry farms to control odour is by maintaining good ventilation and free flow of air.

- Dust is generated from the feed mill operation during mixing and grinding of various ingredients of feed. The feed mill operations are typically located inside the mill buildings. Dust extraction systems are generally used to collect the dust and to improve the shop floor environment.

(ii) Solid Waste

Sources of solid waste are (i) Poultry droppings/Manure/Litter (ii) Dead Birds & (iii) Hatchery Waste.

- In case of cage system, excreta are collected just below the bird cages directly on ground, made of stone slabs or concrete or impermeable compacted clay. Litter is collected and kept dry by maintaining good ventilation and free air flow to undergo aerobic composting. The manure is removed once in four to six months & sold to the farmers. In deep litter system, excreta are collected in bed made up of agro residue (rice husk, saw dust, groundnut hulls, wood shavings, and dried leaves) itself. Once in a day or two days the bed is scratched for mixing of litter. Once the chicken is sold for meat, the bed (rice husk, saw dust, groundnut hulls, wood shavings, and dried leaves) is removed once the cycle of 42 to 45 days gets over along with the excreta and sold as

manure. The shed is washed and lime is applied as disinfectant and allows the area for quarantine period.

- Death of the birds in poultry farms is a common phenomenon and their disposal is an issue. Dead birds cause nuisance odor and aesthetic problems like disease, insect, rodent and predator problems if the birds are not disposed immediately. Dead birds are either burned at relatively high temperatures using different fuels which causing atmospheric pollution and also odour nuisance or buried in the burial pit in the premises.

- During hatching operation, large quantity of solid waste comprising of egg shells, unhatched eggs, dead embryos and chickens and a viscous liquid from eggs etc is generated. This waste is disposed through open burning or through rendering plant.

(iii) Waste water generation from cleaning operation

- Water in poultry farms is used for drinking of birds, sprinkling during the summer and for cleaning sheds and equipment in between batch replacement.

- As such there is no process waste water generation from the poultry farming. However, wastewater is generated during cleaning operations. The waste water is collected in holding tank and utilized in gardening in the premises.

(iv) Other issues:

- Breeding of flies and rodents, etc. are the other issues in poultry farms

6.0 Environmental Guidelines for Poultry Farms farms:

Following are the revised guidelines addressing environmental issues of Poultry Farms.

6.1 Gaseous emission (NH_3 & H_2S) and Feed Mill Dust

(i) *Minimization of odour/gaseous pollution*

- Proper ventilation and free flow of air over manure collection points to keep it dry shall be ensured.
- Manure should be protected from Run-off water and from unwanted pests/insects.
- Well-designed storage facilities should be provided to contain manure /litter.
- Carcasses of dead birds shall be promptly collected on regular basis and disposed appropriately without damaging the environment as per the prescribed methods under section 6.2 (iii) of the guidelines.

(ii) Dust from Feed Mills

- Feed mill and Go-down should be located on a well elevated ground preferably near the entrance of the farm and isolated from other poultry sheds.
- Dust collector system should be installed to control emissions from mixing and grinding section of the feed mill.
- Workers in the feed mill shall be provided with dust masks to protect them from dust.
- Provision for vehicle tyre dip shall be made at the entrance to remove impurities/dust carried by vehicle tyres;
- Floor of the feed mill and Go-down shall be concrete and raised above the ground level by a minimum of 2 feet.

6.2 Management of solid wastes (Solid Wastes contains Manure/litter, Hatchery Debris and Dead Birds)

(i) Manure handling and disposal

- Proper ventilation and free flow of air over manure collection points to keep it dry (by blowing dry air over it or by conveying ventilation air through the manure pit) shall be ensured to prevent obnoxious odour in the area.
- Poultry housing shall be ventilated allowing sufficient supply of fresh air to remove humidity, dissipate heat and prevent build-up of gases such as methane, carbon dioxide, ammonia, etc.
- Excreta shall be scratched at least once in two days as needed for mixing of litter and to keep bedding material (rice husk, saw dust, wood shavings etc.) dry in case of deep litter houses the waste material. This waste shall be utilised for composting after completion of the cycle.
- Manure collected under cages on high raised platforms shall be stored for further processing and utilized by using following options:

Sl. No.	Poultry Farms	Methods for Disposal/Utilization of manure
1.	Small Poultry Farms	• Composting
2.	Medium & Large Poultry Farms	• Composting or Biogas production for disposal/utilization of manure/litter • Combination of any of the methods for disposal/utilization of manure/litter
3.	Poultry Farms in Cluster	• Common facilities for Biogas production or Composting or their combination

- Land application of manure to the nutritional requirements of soil and crop shall be balanced.
- The litter / manure storage facilities shall be minimum 2 m above the water table and of adequate size based on type and number of birds handled. Its base should be constructed with stone slabs or concrete or impermeable compacted clay.

- Manure shall be protected from run off water and cover it to avoid dust and odours in storage pits. The dry manure dump shall be covered with permanent roof or with plastic / similar material to prevent air emissions and the precipitation falling on it.
- Mortalities on farm by proper animal care and disease prevention program shall be reduced.
- Proper facilities (Burial Pit/Composting/Incineration) shall be provided for Collection, storage, transport and disposal of dead birds
- Domestic hazardous wastes (vaccines, vails, medicines, syringes, etc.) shall be disposed as per provisions of "Solid Waste Management Rules, 2016".

Composting *of Manure*:

- Proper mixing the waste with a carbon rich material (e.g., paddy straw / husk, wood shavings) should be done in the pits. Carbon to nitrogen ratios of 20-25:1 is usually recommended. Pure manure can also be composted following the procedure and monitoring all parameters. The composting facilities may be designed through expert institutions in the field as per the size of poultry farms.
- Periodic stirring of compost material should be done for its proper mixing.
- Moisture levels should be maintained between 35 to 50%.
- Temperature monitoring should be done to determine composting conditions.

(ii) Hatchery Waste

- Efforts shall be made in converting the shells to animal feed to supply as a source of calcium, especially for poultry feeds.
- Extrusion with soya bean meal can be used to make a shell/hatchery meal.
- Un-hatched eggs shall be disposed of by composting or rendering.

(iii) Dead Birds Disposal

The dead birds arising from day to day farm activity shall be separated from other live birds promptly and stored in closed containers and disposed off within 24 hours by following any of the disposal methods.

A) Burial Method:

- The dead birds arising from day to day farm activity should be separated from other live birds promptly and should be stored in closed containers \ disposed off within 24 hours
- The dead bird burial pit shall be of minimum 3 to 4 m in depth and 0.8 to 1.2 m diameter and this size may vary as per the capacity of poultry farm and shall be located above minimum 3 m from the ground water table.

- The dead bird burial pit shall be provided with a vermin/fly proof cover made up of wooden / metal / concrete having a central operable lid of proper size for day to day dropping of carcasses.
- Carcasses shall be covered by a thin layer of soil (at least 40 cm deep) along with calcium hydroxide.
- When the pit is full, a compacted soil cover of 0.5 m shall be provided with the top of the covered soil well above the ground level.
- The distance between any two burial pits should not be less than 1 m.

B) Composting

- The composting facility shall not be located within 300 m from the nearest dwelling and 100 m from any well or water course.
- The capacity of the composting facility shall be sufficient to handle the average mortalities on the farm.
- The roof of the composting facility shall be permanent with concrete bottom.
- The composting facility shall be secured with link mesh all around raised to a height of 1.5 m above the ground level to avoid the predation by straw dogs etc.
- A proper mixture of smaller and larger particle sizes to obtain an optimum air exchange within the mixture and build-up of temperature.
- Moisture content of the composting pile shall be approximately 60%. More than this may result in odour problems and less than this will reduce the efficiency of the composting process.
- Carbon and nitrogen are vital nutrients for the growth and reproduction of bacteria and fungi. The carbon-to-nitrogen ratio shall be in the range of 20:1 and 25:1 for proper composting. This is obtained by carefully balancing the dead bird and carbon sources.
- The optimum temperature for composting is 54 to 66°C which pasteurizes the compost. If temperature falls below 49°C after a week or so, the material should be moved to the secondary stage unit. To facilitate the easy transfer of the first stage material to the secondary stage, the proper designing of the primary stage (first stage) facility is desirable as illustrated in figure 5.5. Failure to do so will result into poor compost. The temperature in the secondary stage unit will begin to raise as beneficial bacterial activity begins and will peak in 5 to 10 days.

6.3 Waste water Management

- The waste water generated from the cleaning operations (after each batch removal) shall be collected in appropriate holding tank and put to use in the green belt. Efforts may be made for dry cleaning of the sheds with use of disinfectant so as to avoid use of water.

- Water use and spills from drinking devices shall be reduced by preventing overflow or leakages and using calibrated, well-maintained self-watering devices;
- Improve drainage, reduce standing water and water ditches to control mosquitoes and flies
- Use of pressure pumps, hot water or steam in cleaning activities instead of cold water and plain water scrubs may be encouraged to improve sanitation and reduce the quantities of wash water.

6.4 Other issues

- *Control of Flies*: Proper treatment and disposal of manure, ventilation of sheds, control of temperature, good sanitation, swift repairs of leaks, avoidance of feed spills, prompt removal of broken eggs and dead birds shall be ensured for control of flies in the poultry farms. The farm should have provisions of wire nettings, traps, fly-repellents, insecticides etc.
- *Control of Rodents*: Methods for the control of rodents may include: i) Exclusion ii) Trapping Glue boards iii) Tracking powder iv) rodent proof doors and windows to eliminate rodents/pest infestation.
- As per Bureau of Indian Standards 1374: 2007, on poultry feed specifies that the use of antibiotic growth promoters is not recommended in poultry feed, hence use of antibiotics should not be mixed with feed or administered for non-therapeutic purposes without prescription for diseased birds. ***Regulation for use of antibiotics shall be regulated as per the advisory/directions issued by Department of Animal Husbandry, Dairying and Fisheries and Ministry of Health and the Drug Controller General of India.***

7 Siting Criteria

New Poultry Farms (Set up after issuance of Guidelines) should preferably be established

- 500 m from residential zone in order to avoid nuisance caused due to odour& flies
- 100 m from major water course like River, Lakes, canals and drinking water source like wells, summer storage tanks, in order to avoid contamination due to leakages/spillages, if any.
- 100 m from national Highway (NH) and 50 m from State Highway (SH)in order to avoid nuisance caused due to odour& flies.
- 10-15 m from rural roads/internal roads/village pagdandis
- The Poultry sheds should not be located within 10 m from farm boundary for cross ventilation and odour dispersion

8.0 Regulatory/ Monitoring Mechanism for Poultry Farms

- SPCBs/PCCs shall upload Environmental Guidelines on their website.
- Guidelines shall be applicable to all the category of Poultry Farms.
- Poultry Farms handling birds above 25,000 at single location will have to obtain consent to establish (CTE) and consent for operate (CTO) under the Water Act, 1974 & Air Act 1981 from State Pollution Control Board/Pollution Control Committee.
- As per the directions of Hon'ble NGT dated 10.12.2021 (O.A. No. 320/2021: Gauri Maulekhi Vs. Union of India & Ors, poultry farms handling above 5,000 birds at single location shall also obtain consent to establish (CTE) and consent for operate (CTO) under the Water Act, 1974 & Air Act 1981 from State Pollution Control Board/Pollution Control Committee w.e.f. 01.01.2023
- The Poultry Farms are categorized under "Green" Category, therefore validity of consent will be 15 yrs.
- Animal Husbandry Department of the State/Districts to assist the poultry farms for implementation of Guidelines.

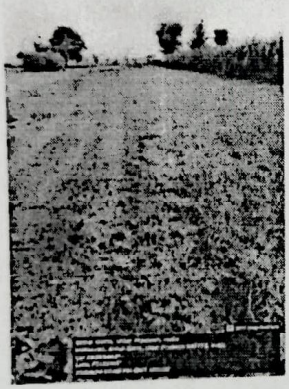
******

Annexure A-3

मा0 राष्ट्रीय हरित अधिकरण में योजित ओ.ए. सं0–162/2024 मोहित रावल एवं अन्य बनाम स्टेट ऑफ उ0प्र0 एवं अन्य में पारित आदेश दिनांक 20.02.2024 के अनुपालन के सम्बन्ध में श्री मोहित रावल राजकुमार, रमेश कुमार, विशाल निवासी ग्राम काला माजरा, तहसील–ऊन, जिला–शामली(उ0प्र0) के ईमेल दिनांक 07.05.2024 के सम्बन्ध में निरीक्षण आख्या।

उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक–एच10993/सी–3/एन.जी.टी.–07/एम.जेड.आर./2024 दिनांक 16.05.2024 एवं बोर्ड मुख्यालय की जनसुनवाई संदर्भ सं0–60000240181068 एवं आईएमएस पोर्टल संदर्भ सं0–334417687 के माध्यम से मै0 मलिक एग्रो ओवरसीज ग्राम म्यान करबा, तहसील–ऊन, जिला शामली को बोर्ड के पत्र दिनांक 02.04.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम की यथासंशोधित धारा 31ए के अन्तर्गत जारी निर्देशों में उल्लेखित खसरा संख्याओं के अतिरिक्त अन्य खसरा संख्या पर निर्माण प्रारम्भ किये जाने एवं सी.पी.सी.बी. की गाइडलाईन आदि के सम्बन्ध में शिकायत की गयी है। आपके आदेशानुसार शिकायती स्थल का निरीक्षण दिनांक 25.09.2024 को किया गया। निरीक्षण के समय शिकायतकर्ता श्री राजकुमार के पुत्र श्री आदित्य उपस्थित रहे। उपस्थित प्रतिनिधि के साथ खसरा नं0–84, 85, 93, 87, 89 का निरीक्षण किया गया। निरीक्षण के समय सभी खसरा नम्बरों पर किसी प्रकार का पॉल्ट्री/लेयर फार्म का निर्माण कार्य होता हुआ नही पाया गया, लिये गये फोटोग्राफ निम्नवत् है–

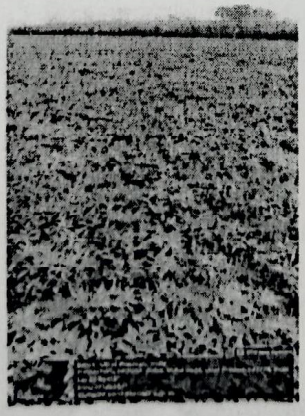
खसरा सं0–84



खसरा सं0–85

खसरा सं0–87

खसरा सं0–93



खसरा नं0–89

निरीक्षण के समय शिकायतकर्ता द्वारा दिखाये गये खसरा सं0–84 की गूगल मैप के अनुसार ग्राम काला माजरा की आबादी से लगभग दूरी 300 मीटर, स्कूल से 200 मीटर एवं म्यान कस्बा की आबादी से दूरी 300 मीटर, खसरा सं0–85 की ग्राम काला माजरा की आबादी से लगभग दूरी 300 मीटर, स्कूल से 252 मीटर एवं म्यान कस्बा की

क्रम.श..2..

आबादी से दूरी 440 मीटर, खसरा सं0–87 की ग्राम काला माजरा की आबादी से लगभग दूरी 340 मीटर, स्कूल से 330 मीटर एवं म्यान कस्बा की आबादी से दूरी 450 मीटर, खसरा सं0–89 की ग्राम काला माजरा की आबादी से लगभग दूरी 340 मीटर, स्कूल से 490 मीटर, खसरा सं0–93 की ग्राम काला माजरा की आबादी से लगभग दूरी 370 मीटर, स्कूल से 360 मीटर एवं म्यान कस्बा की आबादी से दूरी 490 मीटर पायी गयी।

उक्त स्थल पॉल्ट्री फार्म स्थापना के सम्बन्ध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड दिल्ली द्वारा जारी गाईडलाइन जनवरी 2022 में बिन्दु सं0–7 पर उल्लेखित साइटिंग क्राईटेरिया के अनुरूप नहीं है तथा कार्यालय अभिलेखानुसार उक्त स्थल पर पॉल्ट्री फार्म निर्माण के सम्बन्ध में स्थापना हेतु अनापत्ति प्रमाण पत्र निर्गत नही किया गया है।

निरीक्षण के समय शिकायतकर्ता द्वारा शिकायती स्थल की रजिस्ट्री/दस्तावेज (प्रति संलग्न है) हस्तगत कराये गये, जिसके अनुसार खाता सं0–31, खसरा सं0–93 रकबा 0.5200 हे0 मै0 मलिक एग्रो ओवरसीज कंयर टू द्वारा संस्थापक श्री शशांक मलिक पुत्र श्री सुभाष मलिक निवासी 26 साउथ सिटी, दिल्ली रोड, सहारनपुर तहसील व जिला सहारनपुर द्वारा भूमि को उ0प्र0 कुक्कुट विकास नीति 2022 योजना के अन्तर्गत एक कॉर्मिशयल लेयर फार्म की स्थापना के लिए क्रय किया गया है तथा प्रस्तुत बैनामे में यह भी वर्णित किया गया है कि खसरा नं0–84 की भूमि को पूर्व में क्रय कर लिया गया है और आज खसरा सं0–93 की भूमि को बैनामा हाजा द्वारा क्रय किया जा रहा है और भूमि खसरा सं0–84 व 93 के बीच शेष भूमि खसरा सं0–85, 87 व 89 की भूमि को फरीक दोयम द्वारा भविष्य में क्रय किया जाकर सभी खसरों की भूमि में एक कॉर्मिशियल लेयर फार्म भूमि की स्थापना की जायेगी।

उपरोक्त तथ्यों से स्पष्ट है कि उक्त लेयर फार्म की स्थापना हेतु खसरा सं0–84 व 93 का क्रय किया गया है तथा जैसे कि बैनामें में वर्णित किया गया है कि खसरा सं0–85, 87 व 89 को खरीद कर भविष्य में लेयर फार्म की स्थापना की जा सकती है।

पूर्व में उक्त लेयर फार्म के विरूद्ध मा0 एन0जी0टी0 में ओ0ए0 सं0–162/2024 मोहित रावल एवं अन्य बनाम स्टेट ऑफ उ0प्र0 एवं अन्य में पारित आदेश दिनांक 20.02.2024 के अनुपालन में खाता सं0–93 खसरा सं0–84म रकबा 0.9320हे0 व खसरा सं0–84म रकबा 0.6290हे0 कुल रकबा 1.5610हे0 में से 0.2050 हे0 भूमि पर प्रस्तावित पॉल्ट्री/लेयर फार्म का किसी भी प्रकार का निर्माण कार्य न किये जाने हेतु बोर्ड मुख्यालय के पत्र दिनांक 02.04.2024 द्वारा निर्देशित किया गया है।

अतः उपरोक्त तथ्यों के परिप्रेक्ष्य में खाता सं0–93 खसरा सं0–84म रकबा 0.9320 हे0 एवं खसरा सं0–84म रकबा 0.6290हे0 के साथ–साथ खाता सं0–31 खसरा सं0–93 तथा खसरा सं0–85, 87, 89 पर मै0 मलिक एग्रो ओवरसीज पॉल्ट्री फार्म संस्थापक श्री शशांक मलिक पुत्र श्री सुभाष मलिक निवासी 26 साउथ सिटी, दिल्ली रोड,सहारनपुर तहसील व जिला सहारनपुर को बोर्ड मुख्यालय स्तर से उक्त वर्णित खसरा संख्याओं में पाल्ट्री फार्म/लेयर फार्म का किसी प्रकार का निर्माण कार्य न किये जाने हेतु वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की यथासंशोधित धारा 31ए के अन्तर्गत निर्देश जारी किये जाने की संस्तुति की जाती है।

आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

27/03/2024
(रवीश प्रताप सिंह)
जे0आर0एफ0

2.9.24
(सर्वेश कुमार)
प्रयो0सहा0

पर्या0अभि0/क्षेत्रीय अधिकारी

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: 41899 /सी-3/ मपु 609 / सहा0/24 दिनांक: 22/10/2024

पंजीकृत

सेवा में,
मै0 मलिक एग्रो ओवरसीज,
ग्राम-म्यान कस्बा, तहसील-ऊन, जिला-शामली,
द्वारा संस्थापक श्री शशांक मलिक पुत्र श्री सुभाष मलिक,
निवासी 26, साउथ सिटी, दिल्ली रोड, सहारनपुर। 9837203991

विषय--वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31ए के अन्तर्गत निर्देश के संबंध में।

महोदय,

उपरोक्त विषयक बोर्ड के पत्र संख्या एच 08871/सी-3/वायु-609/सहा0/24 दिनांक 02.04.2024 दिनांक 02.04.2024 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसके माध्यम से आपको वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31ए के अन्तर्गत निम्न निर्देश जारी किये गये हैं। जोकि वर्तमान में प्रभावी है।

"जनपद-शामली के तहसील ऊन परगना बिडौली, ग्राम-काला माजरा के खाता सं0-93, खसरा सं0 84म रकबई 0.9320 हे0 व खसरा सं0 84म रकबई 0.6290 हे0 कुल रकबा 1.5610 हे0 में से 0.2050 हे0 भूमि पर प्रस्तावित पोल्ट्री फार्म/लेयर फार्म का किसी प्रकार का निर्माण कार्य कदापि न किया जाए।"

क्षेत्रीय अधिकारी, मुजफ्फरनगर ने अपने पत्र दिनांक 07.10.2024 के माध्यम से अवगत कराया गया है कि जनसुनवाई संदर्भ सं0 60000240181068 एवं आईएमएस पोर्टल संदर्भ सं0 334417687 के माध्यम से प्राप्त शिकायत में सूचित किया गया है कि मै0 मलिक एग्रो ओवरसीज केरटू, ग्राम-म्यान कस्बा, तहसील-ऊन, जिला-शामली को बोर्ड द्वारा जारी निर्देश पत्र दिनांक 02.04.2024 में उल्लेखित खसरा संख्याओं के अतिरिक्त अन्य खसरा सं0 93, 85, 87, 89 पर सी0बी0सी0बी0 की गाईडलाइन के विपरित पॉल्ट्री फार्म/लेयर फार्म के निर्माण का कार्य किया जा रहा है। जिसका संज्ञान लेते हुए क्षेत्रीय कार्यालय, मुजफ्फरनगर के प्राधिकृत अधिकारियों द्वारा शिकायतकर्ता के साथ स्थल का निरीक्षण दिनांक 25.09.2024 को किया गया। निरीक्षण के समय स्थल पर पॉल्ट्री फार्म/लेयर फार्म का निर्माण कार्य होते हुए नहीं पाया गया। शिकायतकर्ता द्वारा दिखाये गये खसरा नं0 84 की गूगल मैप के अनुसार ग्राम-काला माजरा की आबादी से लगभग 300 मी0 स्कूल से 200 मी0 एवं म्यान कस्बा की आबादी से दूरी 300 मी0 खसरा नं0 85 की ग्राम-काला माजरा की आबादी से लगभग दूरी 300मी0, स्कूल से 252 मी0 एवं म्यान कस्बा की आबादी से दूरी 440 मी0, खसरा नं0 87 की ग्राम-काला माजरा की आबादी से लगभग दूरी 340 मी0, स्कूल से 330 मी0 एवं म्यान कस्बा की आबादी से दूरी 450 मी0, खसरा नं0 89 की ग्राम-काला माजरा की आबादी से लगभग दूरी 340 मी0, स्कूल से 490 मी0, खसरा नं0 93 की ग्राम-काला माजरा की आबादी से लगभग दूरी 370 मी0, स्कूल से 360 मी0 एवं म्यान कस्बा की आबादी से दूरी 490 मी0 है। शिकायतकर्ता द्वारा शिकायती स्थल की रजिस्ट्री/दस्तावेज हस्तगत कराये गये, जिसके अनुसार खाता सं0-31 खसरा नं0 93, रकबा 0.5200 है0 मै0 मलिक एग्रो ओवरसीज केयर टू द्वारा संस्थापक श्री शशांक मलिक पुत्र श्री सुभाष मलिक, निवासी 26, साउथ सिटी, दिल्ली रोड, सहारनपुर द्वारा भूमि को उ0प्र0 कुक्कुट विकास नीति 2022 योजना के अन्तगर्त एक कामर्शियल लेयर फार्म की स्थापना के लिए क्रय किया गया है तथा प्रस्तुत बैनाम में यह भी वर्णित किया गया है कि खसरा नं0 84 की भूमि को पूर्व में क्रय कर लिया गया है और आज खसरा नं0 93 की भूमि को बैनामा हाजा द्वारा क्रय किया जा रहा है और भूमि खसरा नं0 84 व 93 के बीच शेष भूमि खसरा नं0 85, 87 व 89 की भूमि को फरीक दोयम द्वारा भविष्य में क्रय किया जाकर सभी खसरों की भूमि में एक कार्मिशियल लेयर फार्म भूमि की स्थापना की जायेगी। उक्त स्थल पॉल्ट्री फार्म स्थापना के सम्बन्ध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाईडलाइन जनवरी 2022 में विन्दु सं0-7 पर उल्लेखित साइटिंग क्राईटेरिया के अनुरूप नहीं है व उक्त स्थल पर पॉल्ट्री फार्म निर्माण की स्थापना हेतु क्षेत्रीय कार्यालय, मुजफ्फरनगर द्वारा अनापत्ति प्रमाण पत्र निर्गत नहीं किया गया है। क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा बोर्ड के निर्देश पत्र दिनांक 02.04.2024 में उल्लेखित खसरा संख्याओं के अतिरिक्त खाता सं0 31 खसरा सं0 93 तथा खसरा सं0 85, 87 एंव 89 पर भी प्रस्तावित पॉल्ट्री फार्म/लेयर फार्म का किसी भी प्रकार का निर्माण कार्य न किये जाने हेतु बोर्ड से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत निर्देश जारी किये जाने की संस्तुति की गयी है।

अतः उक्त संबंध में क्षेत्रीय अधिकारी, मुजफ्फरनगर की आख्या एवं संस्तुति दिनांक 07.10.2024 के आधार पर साइटिंग काइटेरियॉ के विपरीत खाता सं0 31 खसरा सं0 93 तथा खसरा सं0 85, 87 एंव 89 पर प्रस्तावित पॉल्ट्री फार्म/लेयर फार्म के निर्माण को जनहित एव जनस्वास्थ्य को बनाये रखने के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त आपके प्रस्तावित उद्योग के विरूद्व वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते है:-

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
ई-मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
E-mail : info@uppcb.com
Website : www.uppcb.com

1. बोर्ड मुख्यालय के पत्र संख्या एच 08871/सी–3/वायु–609/सहा0/24 दिनांक 02.04.2024 जिसके माध्यम से आपको वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31ए के अन्तर्गत जनपद–शामली के तहसील ऊन परगना बिडौली, ग्राम–काला माजरा के खाता सं0–93, खसरा सं0 84म रकबई 0.9320 हे0 व खसरा सं0 84म रकबई 0.6290 हे0 कुल रकबा 1.5610 हे0 में से 0.2050 हे0 भूमि पर प्रस्तावित पोल्ट्री फार्म/लेयर फार्म का किसी प्रकार का निर्माण कार्य कदापि न किया जाए का निर्देश जारी किये गये है, प्रभावी रहेगा, उक्त के अतिरिक्त खाता सं0 31 खसरा सं0 93 तथा खसरा सं0 85, 87 एंव 89 पर भी प्रस्तावित पॉल्ट्री फार्म/लेयर फार्म हेतु किसी प्रकार का निर्माण कार्य कदापि न किया जाए का भी निर्देश तत्काल प्रभावी से जारी किये जाते है।

अतः उपरोक्तानुसार आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देश का कड़ाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसों के अन्दर प्रेषित करना सुनिश्चित करें, अन्यथा उपरोक्त निर्देशों का अनुपालन न होने की दशा में आपके प्रस्तावित उद्योग के विरूद्व वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

Atulesh yadav
मुख्य पर्यावरण अधिकारी, वृत्त–3

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1 जिलाधिकारी, शामली।
2 मुख्य पशु चिकित्साधिकारी, शामली।
3 क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उद्योग को जारी निर्देश का समयबद्व रूप से अनुपालन कराना सुनिश्चित करें।

Atulesh yadav.
मुख्य पर्यावरण अधिकारी, वृत्त–3

Annexure A-5

कार्यालय जिलाधिकारी, शामली।

पत्रांक : 164/OA-162/मोहित रावल/शामली/25 दिनांक : 14/05/2025

1— मुख्य पशु चिकित्साधिकारी, शामली।
2— क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर/शामली।

विषय : मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 162/2024 (आई.ए. नं0 86/2025) मोहित रावल बनाम स्टेट ऑफ यू0पी0 एण्ड अदर्स के सम्बन्ध में।

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या 162/2024 (आई.ए. नं0 86/2025) मोहित रावल बनाम स्टेट ऑफ यू0पी0 एण्ड अदर्स में दिनांक 07.02.2025 को आदेश पारित किये गये हैं, जिसके सुसंगत अंश निम्नवत् हैं :—

1. ***Response has been filed by UPPCB vide email dated 06.02.2025.***
2. ***Learned Counsel for respondents No. 1 to 3 & 5 to 10 seeks time for filing compliance report.***
3. ***The same be filed at least one week before the next date of hearing fixed.***
4. ***List on 16.05.2025 for further consideration.***

मा0 अधिकरण द्वारा पारित उक्त आदेशों के अनुपालन में जिलाधिकारी शामली की ओर से अनुपालन आख्या मा0 अधिकरण के समक्ष प्रस्तुत की जानी है। वाद में सुनवाई हेतु अग्रिम तिथि 16.05.2025 नियत की गयी है।

तत्क्रम में निर्देशित किया जाता है कि प्रश्नगत् वाद में मा0 अधिकरण द्वारा पारित आदेशों के अनुपालन में की गयी कार्यवाही से अवगत कराते हुए अधोहस्ताक्षरी की ओर से अनुपालन आख्या मा0 अधिकरण के समक्ष प्रस्तुत किये जाने हेतु आवश्यक कार्यवाही किया जाना सुनिश्चित करें।

14/05/25

(अरविन्द कुमार चौहान)
जिलाधिकारी
शामली।

प्रतिलिपि— श्री भंवर सिंह जादौन, अधिवक्ता, मा0 एन0जी0टी0 को इस आशय से प्रेषित कि अधोहस्ताक्षरी की ओर से मा0 एन0जी0टी0 में शपथ—पत्र दाखिल किये जाने की कार्यवाही करने का कष्ट करें।

14/05/25

जिलाधिकारी
शामली।

D/Neeraj Mittal/Letter 2025